



सत्यमेव जयते

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Ranchi, Tuesday 18th June, 2013

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 18th June, 2013

**THE JHARKHAND JUDICIAL SERVICE (RECRUITMENT)
REGULATION, 2013**

No. 125/A--In exercise of the powers conferred by Section 26 of the Jharkhand Judicial Service (Recruitment) Rules, 2004 and in supersession of the Jharkhand Judicial Service (Recruitment) Regulation, 2006 dated 3rd March, 2006 relating to the recruitment of Civil Judge (Junior Division) it is resolved to make the following regulations in order to carry out the purpose of the aforesaid

Rules by prescribing syllabus for examination to the post of Civil Judges, Junior Division (Munsif):-

- (1) Title and commencement:- This Regulation may be called as “Jharkhand Judicial Service (Recruitment) Regulation, 2013” and it shall come into force with effect from the date of its publication in Jharkhand Gazette.
- (2) Definitions : In these Regulations, unless the context otherwise requires:-
 - (a) “Rules” means the Jharkhand Judicial Service (Recruitment) Rules, 2004.
 - (b) “Syllabus” means a programme/ course of study for examination.
 - (c) “Preliminary Entrance Test” means Written Examination (Multiple Choice Questions/Objective Type) only and the candidates declared successful in this test shall be eligible for the Main Examination.
 - (d) “Main Examination” means Written Examination (Subjective) and the candidates declared successful in this Test shall be eligible for Viva-Voce Test.
 - (e) “Viva-Voce Test” means an Oral Examination.
- (3) If in any particular year the number of candidates is very large and in the opinion of the High Court, it is desirable to have a Preliminary Entrance Test in order to limit the candidates for the Main Examination, then a Preliminary Entrance Test shall be conducted by the Commission. The Main Examination and Viva Voce Test shall follow the Preliminary Entrance Test for making direct recruitment to the post of Civil Judges, Junior Division (Munsif).
- (4) Syllabus :- The Syllabus for the Preliminary Entrance Test shall consist of :-
 - (I) General English.
 - (II) General knowledge (including Current Affairs).
 - (III) The Code of Civil Procedure, 1908.
 - (IV) The Code of Criminal Procedure, 1973.
 - (V) The Indian Evidence Act, 1872.
 - (VI) The Law of Contract, 1872.
 - (VII) The Indian Penal Code, 1860.

- (5) The Preliminary Entrance Test shall be of 100 marks in aggregate. The marks obtained in preliminary examination shall not be counted for the purpose of final selection. There shall be no negative marking.
- (6) The Merit List shall be prepared as under: -
- (i) Candidates shall be arranged in seriatim as per marks obtained by them in the Recruitment Process.
 - (ii) This List shall be prepared category-wise for both preliminary entrance test as well as main examination.
- (7) The candidates up to 15 times of the total vacancy category-wise shall be called for appearing in the Main Examination. In case of tie of marks between the candidates at the last pedestal, all the candidates obtaining such marks shall be called for appearing in the Main Examination irrespective of exceeding of number beyond 15 times of vacancies.
- (8) Duration of Preliminary Entrance Test shall be of two hours.
- (9) The Main Examination shall be of four papers of 100 marks each comprising of the questions on the following subjects :-

Paper – I

- (i) Procedural Law (The Code of Civil Procedure, 1908 and The Code of Criminal Procedure, 1973)
- (ii) The Indian Penal Code, 1860
- (iii) The Indian Evidence Act, 1872
- (iv) The Limitation Act, 1963

Paper - II

- (i) The Contract Act, 1872
- (ii) The Sales of Goods Act, 1930
- (iii) The Negotiable Instruments Act, 1881
- (iv) The Arbitration and Conciliation Act, 1996
- (v) The Transfer of Property Act, 1882

Paper – III

- (i) The Hindu Law and The Mohammedan Law
- (ii) Rent Control Law.
- (iii) The Specific Relief Act, 1963
- (iv) Jurisprudence

Paper – IV (Language)

Hindi & English (Essay, Precise writing, Translation & Paraphrase)

- (10) Duration of Main Examination shall be of three hours for each paper.
- (11) Appearing in each paper will be compulsory.
- (12) The candidates up to three times of total vacancy category-wise shall be called to appear in the Viva-Voce Test on the basis of marks

- obtained by them in the main examination. In case of tie of marks between the candidates at the last pedestal, all the candidates obtaining such marks shall be called for appearing in the Viva Voce Test irrespective of exceeding of number beyond 3 times of total vacancies.
- (13) There shall be Viva-Voce Test of 100 marks. In the Viva-Voce Test the minimum required qualifying marks would be 25% for the General category candidates and 20% for SC/ST/EBC & BC.
- (14) The final selection list shall be prepared on the basis of the marks obtained in the Main Examination and the Viva-Voce Test both. In case of tie of marks between the candidates in the final selection list, their selection shall be made firstly on the basis of qualification, i.e., person having Post Graduate Degree in Law shall be given preference and thereafter on the basis of experience, if any, in legal practice and still if necessary, on the basis of seniority in age.
- (15) No candidate, irrespective of the marks obtained by him in the Main Examination, shall be eligible for selection for appointment, if he obtains less than minimum prescribed marks in Regulation at Clause (13) in the Viva-Voce Test.
- (16) The Jharkhand Judicial Service (Recruitment) Regulation, 2006 stands repealed.

By order of the Court,

A.V. Singh,
Registrar General.
